

DIVISION BENCH

O-225

COURT - I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/217(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 21<sup>ST</sup> MARCH 2024, 10:30 A.M**

IN THE MATTER OF	<b>ANIL SONY VS SIDHIRATAN CONSTRUCTION PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 241(1), SEC. 242(4)SEC. 243(1) (B)</b>

**Appearances (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For the Petitioners  
Mr. Nilay Sengupta, Adv. ]  
Mr. Sujit Banerjee, Adv. ]

Mr. Rudrajit Sarkar, Adv. ] For Respondent no. 2 & 3  
Mr. Debangshu Dinda, Adv. ]  
Mr. S. Roy, Adv. ]

**O R D E R**

1. Ld.Counsel on both sides present.
2. On the last date, it was mentioned in the order, if there is no representation on behalf of respondent, appropriate orders will be passed.
3. Today when the matter was taken up for hearing, it is stated that on behalf of the respondent that the arguing counsel is not available. He seeks an adjournment, which is strongly opposed by the Ld. Counsel for the petitioner.
4. Final opportunity of making submission is granted to the petitioner.
5. In the meantime, respondents are directed to furnish the details of Bank Accounts of Respondent Company along with the statement of accounts from the year 2021 till date within 10 days to the petitioner
6. Further a 'Status quo' with respect to shareholding of the petitioner shall also be maintained till the next date of hearing.
7. Ld.Counsel appearing for Respondent no.4 present but there is no representation on behalf of the other respondents.
8. Post the matter on **16/05/2024**.

**Balraj Joshi  
Member (Technical)**

**Rohit Kapoor  
Member (Judicial)**

PJ